

**IN THE NATIONAL COMPANY LAW TRIBUNAL,**  
**NEW DELHI COURT III**

**Item No. 238**  
CP-126(ND)/2022

**IN THE MATTER OF:**

M/s. Bainoy Joseph

**.....APPLICANT/PETITIONER**

Vs

M/s. Starcare Refrigeration Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 241(1) & 242(4)**

**Order delivered on 08.05.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

:

For the Respondent

: Adv. Namitha Mathews, Adv. Poorva Pant,  
Adv. Pragalb Bhardwaj for the R 3 and 4

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **17.07.2023.**

Sd/-  
**(Court Officer)**